

(2002) 04 PAT CK 0104
In the Patna High Court
Case No : L.P.A. No. 433 of 2002

Ratesh Kumar Singh @ Ritesh Kr. Singh and Another	APPELLANT
Vs	
The State of Bihar and Others	RESPONDENT

Date of Decision : 08-04-2002

Acts Referred:

Citation : (2002) 3 PLJR 615

Hon'ble Judges : Ravi S. Dhavan, C.J;R.N. Prasad, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

1. The issue brought in the writ petition was that consequent upon the land having been acquired under the Land Acquisition 1894, for the purpose of a Company, the Indian Oil Corporation a job be guaranteed to persons whose land had been acquired.
2. There is no statutory provision in the State that on acquisition of land the persons dispossessed as of right be guaranteed a job by the department or the statutory corporation on whose benefits the land had been acquired. In the circum stances that an acquisition follows com pensation, the learned judge declined to interfere on the writ petition.
3. This Court finds no error in the order of the learned judge so as to interfere with it by a letters patent appeal.
4. Dismissed.